

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 6545
TO BE ANSWERED ON 06.04.2018

Relocation of Families for Tiger Project

6545. SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of families relocated by the Government during the last five years for Tiger Project, 2008 in Sawai Madhopur district of Rajasthan;
- (b) if so, the details thereof;
- (c) whether any compensation has been provided to the families relocated by the Government and if so, the details thereof;
- (d) whether the Government proposes to provide incentives to the relocated families under new Land Acquisition Policy; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) & (b) Since the inception of Project Tiger, 1238 families from 3 villages have been voluntarily relocated from the Ranthambhore Tiger Reserve.
- (c) The Government of India through the National Tiger Conservation Authority provides funding assistance to all tiger reserves of the country under the Centrally Sponsored Scheme of Project Tiger for voluntary village relocation, based on demand from the States in their Annual Plan of Operations subject to availability of funds and fulfillment of other stipulated formalities. This is mandated under section 38 V (5) of the Wildlife (Protection) Act, 1972, as amended in 2006, wherein an institutionalized process of voluntary village relocation, with following incentives is provided:
 - Option I** – Payment of the entire package amount (Rs. 10 lakhs per family) to the family in case the family opts so, without involving any rehabilitation and relocation process by the Forest Department.
 - Option II** – Carrying out relocation and rehabilitation of village from protected area and tiger reserve by the Forest Department.
- (i) In case of option I, a monitoring process involving the District

Magistrate of concerned District would be ensured so that the villagers rehabilitate themselves with the package money provided to them. In this regard, a mechanism involving handholding, preferably by external agencies should also be ensured, while depositing a considerable portion of the amount in the name of the beneficiary in a nationalized bank for obtaining income through interest generated.

(ii) In case of option II, the package (per family) is as below, at the rate of Rs. 10 lakhs per family, namely:

(a)	Agriculture land procurement (2 hectare) and development	:	35% of the total package
(b)	Settlement of rights	:	30% of the total package
(c)	Homestead land and house construction	:	20% of the total package
(d)	Incentive	:	5% of the total package
(e)	Community facilities commuted by the family (access road, irrigation, drinking water, sanitation, electricity, tele-communication, community center, religious places of worship, burial and cremation ground)	:	10% of the total package

(d) The Ministry of Environment, Forest and Climate Change / National Tiger Conservation Authority does not provide incentives under the said policy.

(e) Question does not arise.
